

(22)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

[REDACTED]
[REDACTED] BOMBAY BENCH

O.A. No. 314/87
TAXNEX

198

DATE OF DECISION 12.8.1991

Ravindra P. Ligole & 4 Ors. Petitioner

Mr. D.V. Gangal

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. V.M. Prachan

Advocate for the Respondent(s)

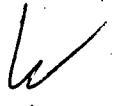
CORAM :

The Hon'ble Mr. Justice U.C. Srivastava, Vice-Chairman

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000


(U.C. Srivastava)
V/C

(23)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

* * * * *

Original Application No. 314/87

Ravindra Punjaji Digole,
Shiv Charan Peth,
Bhagatwada, Old City,
Akola, and four others

... Applicants

V/s

1. Union of India, through the
Secretary, Ministry of
Telecommunication,
Parliament House,
New Delhi.
2. The Director General
(Telecommunication),
Lak Tari Bhavan, Parliament Street,
New Delhi.
3. The General Manager (Telecom),
Maharashtra Circle,
Old G.P.O. Building,
Bombay 400 001.

... Respondents

CORAM : Hon'ble Vice-Chairman, Shri Justice U.C.Srivastava
Hon'ble Member (A), Shri M.Y.Priolkar

Appearances:

Mr. I.V.Gangal, Advocate
for the applicants and
Mr. V.M.Iradhan, Advocate
for the respondents.

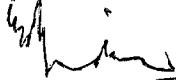
ORAL JUDGEMENT:

Dated : 12.8.1991

(Per U.C.Srivastava, Vice-Chairman)

In this application the applicants have prayed that the applicants (Technicians) be absorbed in Akola Livision as per their option and in the application they also challenged the seniority on the ground that the Rule 38 F&T Vol.IV regarding transfer of an employee from one Livision to another at his own option has not been correctly followed. The respondents filed a written statement challenging the contention raised by the applicants but today order dated 19.7.90 has been filed which indicates that the applicants have already been absorbed in Akola Livision and that is why it has been stated on behalf of the respondents that the grievance

of the applicants is over and this application has become infructuous. In view of the fact that the applicants grievance has been met and they have been absorbed in Akola Division wherein they have started working this application has become infructuous. Learned counsel for the applicants contends that even then the question of seniority will remain as Rule 38 P&T Manual Vol.IV has not been correctly read and interpreted and that may adversely affect the seniority. In view of the fact that main relief has become infructuous the respondents are directed to consider the seniority of the applicants in accordance with the Rule 38 of P&T Manual notwithstanding what they have said in their written statement and the seniority should be fixed in accordance with Rule 38 of P&T Manual Vol.IV which shall be correctly read and applied. Let this be done within a period of two months. It will be open for the applicants to make any representation in the matter of seniority and bring to the notice of the authorities concerned the circular on which they rely. The application stands disposed with the above direction with no order as to costs.


(M.Y. Priolkar)
Member(A)


(U.C. Srivastava)
Vice-Chairman